

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 24.5.96.

OA 516/95

Madan J

... Applicant

Versus

Union of India and others

... Respondents

CORAM:

HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P. SHAFMA, ADMINISTRATIVE MEMBER

For the Applicant

... Mr. Shiv Kumar

For the Respondents

... Mr. M. Rafiq

O R D E R

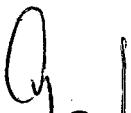
PER HON'BLE MR. GOPAL PRISHNA, VICE CHAIRMAN

Applicant, Madan J, in this application under Section 19 of the Administrative Tribunals Act, 1985, has assailed the impugned order, at Ann.A-1, dated 9.6.95, by which he was directed to join duty at Gangapur-City. The applicant has prayed for a direction to the respondents to take him on duty at Kota.

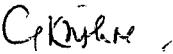
2. We have heard the learned counsel for the parties and have carefully perused the records.

3. The learned counsel for the respondents has produced a copy of the order dated 7.12.95, which has been taken on record, by which the applicant has been promoted as SG Mar and posted at Kota in the scale Rs.800-1150. The grievance of the applicant has been substantially redressed.

4. In the result, we direct the respondents to take the applicant on duty at Kota and start paying him pay and allowances from the date of his joining at Kota on the post to which he has been promoted in the aforesaid scale. The OA is disposed of accordingly at the stage of admission. No order as to costs.


(O.P. SHAFMA)

ADMINISTRATIVE MEMBER


(GOPAL PRISHNA)

VICE CHAIRMAN

VK